GOVERNMENT OF INDIA MINISTRY OF CHEMICALS & FERTILIZERS DEPARTMENT OF PHARMACEUTICALS

LOK SABHA UNSTARRED QUESTION NO. 5120 TO BE ANSWERED ON 27th March, 2018

Revision in Drug Prices

†5120. DR. RAMESH POKHRIYAL "NISHANK":

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Ministry has decided not to revise the prices of medicines before five years except in the event of increase in wholesale price index or through application by the company itself or on the order of competent court;
- (b) if so, the details thereof;
- (c) whether any norms have been prescribed by the Government regarding fixing of price ceiling of drugs by the National Pharmaceutical Pricing Authority; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)

- (a) & (b): Pursuant to the announcement of National Pharmaceutical Pricing Policy, 2012 (NPPP-2012), Government has notified the Drugs (Prices Control) Order, 2013 (DPCO, 2013) on 15/05/2013. As per the provisions of DPCO, 2013:-
- (i) The revision of ceiling prices on the basis of moving annual turnover value shall be carried out, inter alia, as and when the National List of Essential Medicines (NLEM) is revised by the Ministry of Health and Family Welfare or five years from the date of fixing the ceiling price under this Order whichever is earlier;
- (ii) The Government shall revise the ceiling prices of scheduled formulations as per the annual wholesale price index (WPI) for preceding calendar year on or before 1st April of every year and notify the same on the 1st day of April every year.
- (c) & (d): The prices of drugs are fixed by National Pharmaceutical Pricing Authority (NPPA) as per provisions of DPCO, 2013.
